

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
**ORIGINAL APPLICATION NO. 180/00789/2018**

Tuesday, this the 25<sup>th</sup> day of September, 2018

**CORAM**

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**  
**HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Bindumol P.T, Aged 42 years  
W/o.K.R.Chari  
Sub Post Master (SPM)  
Perumpanachy Post Office  
Changanasseri, Kottayam-686 536  
Residing at Kannuvattal Puthuparambil  
Perumpanachy P.O, Changanasseri  
Kottayam-686 536  
Phone: 9447751787, email-krchari17@yahoo.com

... **Applicant**

**[By Advocate Mr.Ayyappan Sankar]**

V.

1. Union of India  
Represented by the Secretary to the Government of India  
Department of Posts  
New Delhi – 110 001
2. The Chief Post Master General  
Kerala Circle  
Thiruvananthapuram-695 033
3. The Post Master General  
Central Region  
Ernakulam-682011
4. The Senior Superintendent of Post Offices  
Changanassery Division  
Kottayam- 686 001

... **Respondents**

**(By Advocate Mr.Thomas Mathew Nellimoottil)**

This application having been finally heard on 25.9.2018, the Tribunal on the same day delivered the following in the open court.

**O R D E R (ORAL)**

**Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

Applicant is aggrieved by the fact that she has been transferred out of her

present station although she has completed the term there. Applicant submits that she has a differently-abled child to take care of. Medical certificate issued by a Medical Practitioner has been enclosed as Annexure A-1.

2. It is submitted by the learned counsel for the applicant that a representation, copy of which is available at Annexure A-7, has been filed before respondent no.3. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to respondent no.3 to consider Annexure A-7 representation taking into account the Office Memoranda, copy of which are available at Annexure A2(1) and Annexure A2(3), dated 6.6.2014 and 17.11.2014 respectively.

3. We feel that at this point the Original Application can be disposed of by directing respondent no.3 to consider and take a decision on Annexure A-7 representation within 10 days from the date of receipt of a copy of this order. Ordered accordingly. Until the representation is disposed of by the respondents, the transfer order is not to be given effect to qua the applicant.

4. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

**List of Annexures**

Annexure A-1 - True photocopy of Clinical Psychologist's Report of Examination of applicant's son Ashwath Chari on 9.8.2018.

Annexure A-2 - True photocopy of the Office Memorandum No.42011/3/2014 -m Estt (Res) Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pension, Government of India dated 6.6.2014 and dated 17.11.2014

Annexure A-3 - True photocopy of the revised guidelines for transfer issued by Government of India, Ministry of Communication, Department of Posts, Personnel Division dated 31.7.2018.

Annexure A-4 - True photocopy of communication dated 20.6.2018 issued by 4<sup>th</sup> respondent asking employees to intimate their choice stations for rotational transfer for the year 2018.

Annexure A-5 - True photocopy of representation dated 22.6.2018 submitted by applicant before 4<sup>th</sup> respondent as asked vide Annexure A-4

Annexure A-6 - True photocopy of the Rotational Transfer Order No.B/8-5/2018 dated 3.7.2018 issued from the office of the Superintendent of Post Offices, Changanasseri Division

Annexure A-7 - True photocopy of the representation submitted by the applicant through proper channel before the 3<sup>rd</sup> respondent on 19.7.2018

Annexure A-8 - True photocopy of the representation dated 27.7.2018 submitted before 4<sup>th</sup> respondent

Annexure A-9 - True photocopy of the representation dated 20.8.2018 submitted before 3<sup>rd</sup> respondent

Annexure A-10 - True photocopy of order dated 31.7.2018 of this Tribunal in O.A No.180/00670/2018

. . . . .